

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. M.A.464 of 1997  
M.A.465 of 1997  
(O.A.1003 of 1996)

Date of Order : 19.2.1999

Present : Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman.  
Hon'ble Mr. B.P. Singh, Administrative Member.

LAKHAN NAYAK

vs.

UNION OF INDIA & ORS.  
(C.S.T.R.I.)

For the applicant : Mr. M.M. Roychowdhury, counsel.

For the respondents: Mrs. Uma Sanyal, counsel.

ORDER

S.N. Mallick, V.C.

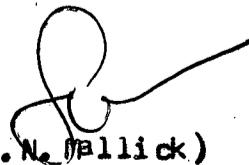
In M.A.464 of 1997, the applicant has prayed for restoration of O.A.1003 of 1996, which was dismissed for default on 30.7.1997, after condonation of delay. M.A.465 of 1997 is the application for condonation of delay.

2. It appears that due to personal reasons, the 1st.counsel for the applicant, could not appear on the date when the matter was called on for hearing.

3. The miscellaneous applications being nos.464 of 1997 and 465 of 1997 are allowed. O.A. is restored to its original file and number, after setting aside the order of dismissal dated 30.7.1997. Let the O.A. be listed for admission/hearing on 10.6.1999.

4. Both the M.A.s stand disposed of. No order is made as to costs.

  
(B.P.Singh)  
Administrative Member

  
(S.N. Mallick)  
Vice-Chairman